

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

WEDNESDAY, THE 13<sup>TH</sup> DAY OF MAY,2020/23RD VAISAKHA, 1942

W.P(C) NO. 9896 OF 2020

PETITIONERS:

1. VALSALA, AGED 64, W/O. LATE K.MURALI,  
KAVUNKAL HOUSE, THUNDIPARAMBIL,  
CHERUVYPE WEST, KUZHUPPILLY P.O., PIN - 683 515.
  
2. TEESA, AGED 42, D/O. VALSALA,  
KAVUNKAL HOUSE, THUNDIPARAMBIL,  
CHERUVYPE WEST, KUZHUPPILLY P.O., PIN - 683 515.

BY ADVS.

RESPONDENTS:

1. SMT.SEETHA,  
KAVUNKAL HOUSE,  
KUZHUPPILLY, KUZHUPPILLY P.O.,  
PIN - 683 515.
  
2. LAND REVENUE COMMISSIONER,  
O/O. LAND REVENUE COMMISSIONER,  
PUBLIC OFFICE COMPLEX, VIKAS BHAVAN,  
THIRUVANANTHAPURAM - 695 003.
  
3. THE SUB COLLECTOR, FORT KOCHI,  
KOCHI - 682 001.
  
4. THE TAHSILDAR (LR),  
TALUK OFFICE, KOCHI - 682 001.

BY GOVERNMENT PLEADER SRI.K.P.HARISH

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON  
13.05.2020, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

GOPINATH.P, J

=====  
WP(C) NO. 9896 OF 2020

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DATED THIS THE 13<sup>th</sup> DAY OF May, 2020

ORDER

Admit.

2. Government Pleader takes notice on behalf of respondents 2, 3 & 4. Urgent notice by speed post to respondent No.1. The petitioner will also endeavor to serve notice on respondent 1 through email/whatsapp message.

There shall be an interim order, staying all further proceedings pursuant to Ext.P15. It is also directed that issuance of any patta or mutation in favour of the 1<sup>st</sup> respondent in respect of the property involved in LA No.32/1969 shall also be kept in abeyance, pending disposal of the above writ petition. Post immediately after service of notice.

NSD

GOPINATH.P  
JUDGE

**APPENDIX**

**PETITIONERS' EXHIBITS:**

**EXHIBIT.P1:** TRUE PHOTOCOPY OF ORDER DATED 8/1/2020 IN RP.NO.LRJ 3-29937/2019 ISSUED BY 2<sup>ND</sup> RESPONDENT

**EXHIBIT.P2:** TRUE PHOTOCOPY OF APPLICATION DATED 4/5/2007 FILED BY THE FIRST PETITIONER.

**EXHIBIT.P3:** TRUE PHOTOCOPY OF NOTICE DATED 21/4/2007 ISSUED TO THE FIRST PETITIONER.

**EXHIBIT.P4:** TRUE PHOTOCOPY OF FORM OF ORDER OF ASSIGNMENT IN LA 32/1969.

**EXHIBIT.P5:** TRUE PHOTOCOPY OF COMPLAINT SUBMITTED BEFORE THE DISTRICT COLLECTOR, ERNAKULAM DATED 4/4/2007.

**EXHIBIT.P6:** TRUE PHOTOCOPY OF IA...../2007 - (I.A.NO.NIL) APPLICATION DATED 5/5/2016 FOR REFERRING THE DISPUTED DOCUMENT FOR FORENSIC EXAMINATION.

**EXHIBIT.P7:** TRUE PHOTOCOPY OF APPLICATION FOR EXAMINATION OF WITNESSES WITH WITNESS LIST DATED 16/8/2017 FILED BY THE PETITIONER.

**EXHIBIT.P8:** TRUE PHOTOCOPY OF PETITION TO RECEIVE ADDITIONAL DOCUMENTS AND THE LIST OF DOCUMENTS DATED 5/5/2016.

**EXHIBIT.P9:** TRUE PHOTOCOPY OF SALE DEED NO.887/1992, KUZHUPPILLY SRO.

**EXHIBIT.P10:** TRUE PHOTOCOPY OF THE THUMB IMPRESSION REGISTER PAGE 125 FROM THE KUZHUPPILLY SRO.

**EXHIBIT.P11:** TRUE PHOTOCOPY OF PASS BOOK ISSUED TO THE PETITIONER'S HUSBAND, LATE K.N.MURALI.

**EXHIBIT.P12:** TRUE PHOTOCOPY OF ALLEGED SIGNED RECEIPT OF NOTICE DATED 27/9/2004.

**EXHIBIT.P13:** TRUE PHOTOCOPY OF PETITION FILED PRODUCING ADDRESSES OF FORENSIC EXPERT DATED 15/9/2017.

**EXHIBIT.P14:** TRUE PHOTOCOPY OF NOTES OF ARGUMENTS SUBMITTED BEFORE THE 3<sup>RD</sup> RESPONDENT DATED 16/3/2015.

**EXHIBIT.P15:** TRUE PHOTOCOPY OF ORDER NO.J 503/2009 DATED 24/6/2019 ISSUED BY THE 3<sup>RD</sup> RESPONDENT.

**EXHIBIT.P16:** TRUE PHOTOCOPY OF JUDGMENT DATED 12/11/2019 IN WP@NO.28561/2019, HIGH COURT OF KERALA.